# FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Dated Guwahati the 21st August 2025

To.

Ashok Kumar Agarwala The Interim Resolution Professional for Pride Coke Private Limited. Saraswati Palace, House no. 4/5, Dr. B.C. Das Lane, F.A. Road, Kumarpara, Guwahati- 781001

From.

O/o The Deputy Commissioner of State Tax, Guwahati Unit-D 7<sup>th</sup> Floor, Kar Bhawan, Ganeshguri, Dispur, Guwahati: 781006

Subject: Submission of proof of claim.

Madam/Sir,

O/o The Deputy Commissioner of State Tax, Guwahati Unit-D, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of PRIDE COKE PVT. LTD (GSTIN: 18AADCP3865G1Z8). The details for the same are set out below:

PARTICULARS				
1.	NAME OF OPERATIONAL CREDITOR	O/o The Deputy Commissioner of State Tax Guwahati Unit-D		
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR	O/O THE DEPUTY COMMISSIONER OF STATE TAX GUWAHATI UNIT-D, GOVERNMENT OF ASSAM		
	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)			
3.		7 <sup>th</sup> Floor, Kar Bhawan, Ganeshguri, Dispur Guwahati: 781006 Email: ganapati.roy@gov.in		
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	₹ 2,07,95,642		
5.	DETAILS OF DOCUMENTS BY REFERENCE	DEMAND ORDER IN FORM GST DRC-07 VIDIREF. No.: ZD1812230599139, DTD: 30-12-2023 & ZD180424029074K, DTD: 25-04-2024		

6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	
7.	DETAILS OF HOW AND WHEN DEBT	DEMAND ORDER IN FORM GST DRC-07 ON 30 12-2023 & 25-04-2024 AFTER THE ISSUANCE OF SCN IN FORM DRC-01 AS PER THE PROVISIONS OF THE AGST ACT 2017 FOR THE F.Y.: 2017-2018 & 2018-2019
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-QFF AGAINST THE CLAIM	
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	
10.	WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A	GOVERNMENT OF ASSAM Major Head SGST (0006) GOVERNMENT OF INDIA Major Head CGST (0005) (As per the provisions of the AGST Act, 2017)
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE	<ol> <li>DRC-07 DEMAND ORDER &amp; ATTACHMENT TO DRC-07 FOR F.Y.: 2017-2018</li> <li>DRC-07 DEMAND ORDER ATTACHMENT TO DRC-07 FOR F.Y.: 2018-2019</li> </ol>
	ture of operational creditor or person authority if this is being sub	omitted on behalf of an operational creditor]
	in BLOCK LETTERS: GANAPATI RO	Y t Commissioner of State Tax, Guwahati Unit-D

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

## **DECLARATION**

- I, GANAPATI ROY, currently residing at O/o The Deputy Commissioner of State Tax, Guwahati Unit-D, 7<sup>th</sup> Floor, Kar Bhawan, Ganeshguri, Dispur, Guwahati: 781006 hereby declare and state as follows: -
- 1. PRIDE COKE PVT. LTD (18AADCP3865G1Z8), the corporate debtor was, at the insolvency commencement date, being the 07<sup>th</sup> day of August 2025 actually indebted to O/o The Deputy Commissioner of State Tax, Guwahati Unit-D the sum of Rs 2,07,95,642.
- 2. In respect of the claim of the said sum or any part thereof, I have relied on the documents specified below:
  - i) DRC-07 demand order & attachment to DRC-07 for F.Y.: 2017-2018.
  - ii) DRC-07 demand order & attachment to DRC-07 for F.Y.: 2018-2019.
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 21-08-2025

Place: Dispur, Guwahati-06

# VERIFICATION

I, GANAPATI ROY, Assistant Commissioner of State Tax at The O/o The Deputy Commissioner of State Tax, Guwahati Unit-D, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at O/o The Deputy Commissioner of State Tax, Guwahati Unit-D on this 21st day of August, 2025

Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

## FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date:20/08/2025

To

The Interim Resolution Professional / Resolution Professional Mr.Ashok Kumar Agarwala
Saraswati Palace, House No.4/5, Dr.B.C.Das. Das. Das Lane, F.A. Road, Kumar Para, Guwahati-781001

From

Superintendent of Taxes (Recovery) and Bakijai Officer, Guwahati Ground Floor, Kar Bhawan, Dispur-06

Subject: Submission of proof of claim.

Sir,

Superintendent of Taxes (Recovery) and Bakijai Officer, Guwahati, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Pride Coke Private Limited. The details for the same are set out below:

PARTICULARS			
1.	NAME OF OPERATIONAL CREDITOR	Superintendent of Taxes (Recovery) and Bakijai Officer, Guwahati	
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)		
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Ground Floor, Kar Bhawan, Dispur-06	
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.1,65,43,976/-	

PARTICULARS				
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	ARREAR CERTIFICATES NO. 1)4435 DATED:15/02/2020 2)4436 DATED:15/02/2020 3)4452 DATED:18/02/2020 4)3055 -58 DATED:13/10/2022 BPDR FORM NO.1 1)18510/ETX/2020 DATED:17/03/20 2)18509/ETX/2020 DATED:17/03/2020 3) 18508/ETX/2020 DATED:17/03/2020 4)9003400000926678 DATED:13/10/2022 5)9003400000926684 DATED:13/10/2022 6)9003400000926686 DATED:13/10/2022 7)9003400000926688 DATED:13/10/2022		
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL		
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	MONTHLY BASIS		
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL		
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers			
	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN			
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	2) BPDR FORM No.1		

Signature of operational creditor or person authorised to act on his behalf

Please The will her if this is being submitted on behalf of an operational creditor]
and
Bakijai Officer
Guwahati

# **PARTICULARS**

Name in BLOCK LETTERS: LEEDARIN TERONPI (SUPERINTENDENT OF TAXES)

Position with or in relation to creditor: SUPERINTENDENT OF TAXES

Address of person signing: GROUND FLOOR, KAR-BHAWAN, DISPUR-06

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

### DECLARATION

- I, Superintendent of Taxes (Recovery) and Bakijai Officer, Guwahati, currently residing at Ground Floor, Kar Bhawan, Dispur-06 hereby declare and state as follows: -
- 1. Pride Coke Private Limited, the corporate debtor was, at the insolvency commencement date, being the 7th day of August, 2025, actually indebted to me in the sum of Rs. 1,65,43,976/-.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - 1) ARREAR CERTIFICATES
  - 2) BPDR FORM NO.1
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

Date: 20/08/2025 Place: Guwahati

Superintendent of Taxes (Recovery)

(Signature of the claimant)

Guvenati

#### **VERIFICATION**

I, Superintendent of Taxes (Recovery) and Bakijai Officer, Guwahati, the claimant herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at 10.30 am on this 20th day of August, 2025.

Superinter (Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].